

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO-999
TO BE ANSWERED ON-08.02.2018

FIXATION OF RPOs

999. SHRIMATI RITI PATHAK

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:-

- (a) whether the Government has fixed Renewable Purchase Obligations (RPOs) to achieve the targets of development of renewable energy projects;
- (b) if so, whether the State Governments have complied with the directions towards implementing the scheduled targets set by the Union Government;
- (c) if so, the State-wise details thereof; and
- (d) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER (I/C)
(SHRI R.K. SINGH)

(a) On 22 July 2016, the Ministry of Power notified the Renewable Purchase Obligation (RPO) for solar and non-solar energy for 3 years i.e. 2016-17, 2017-18 and 2018-19.

(b) to (d) For the year 2016-17, the States/ UTs of Andaman and Nicobar Islands, Andhra Pradesh, Lakshadweep, Rajasthan, and Telangana have fulfilled RPO for solar energy; and the States of Himachal Pradesh, Karnataka, Mizoram, Nagaland, and Tamil Nadu have fulfilled RPO for non-solar energy as per the trajectory set by the Ministry of Power.

Under the Electricity Act, 2003, the respective State Electricity Regulatory Commissions (SERCs) are requested to ensure compliance with the RPO. The Ministry of Power notified the RPO trajectory after the start of the financial year 2016-17 (in July 2016), and only thereafter the respective SERCs initiated the process for aligning the States' RPO trajectory with that notified by the Ministry of Power.
